

Abdullah. It has been published not by any propagandist organisation. It has been published by the Information Department of the State of Jammu and Kashmir. It is headed "The Case for the Abolition of Hereditary Monarchy". On page 3 of this booklet, it is said—I am reading for the benefit of the House :

" Even a fleeting glance at the history of Arabia will bring out how this basic human right was vigorously put forth there. Prophet Mahommed raised the slogan of human rights and made the concept of human equality clearer. He protested against the selfish and other vested interests and placed before the world the principle of democracy. According to the Prophet, Islam recognises no considerations of dynastic lineage and the like which is no criterion for real greatness."

Islam does not recognise monarchy. Therefore monarchy in Kashmir should be abolished. But what about Chengiz Khan and Temurlane ?

MR. CHAIRMAN : It is now 1 o'clock. You can continue your speech after lunch.

PAPER LAID ON THE TABLE

REPORT OF THE JOINT COMMITTEE.

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR) : I beg to lay on the Table a copy of the Report of the Joint Committee, including Minutes, Appendices and Debates in the House, on payment of salary and allowances to, and abbreviations for, Members of Parliament.

[Paper placed in the Library, Index No. IV C (b) (132).]

MR. CHAIRMAN : The House now stands adjourned till 3-30 p. m.

The Council then adjourned for lunch till half past three of the clock.

The Council reassembled after lunch at half past three of the clock, MR. DEPUTY CHAIRMAN in the Chair.

SHRI S. MAHANTY : Mr. Deputy Chairman, before the House rose for lunch I was just dealing with the abolition of monarchy which is an item in the Agreement and what I was intending to present before the House was that though in principle it was unexceptionable, though I do not hold any special brief for monarchy..... But, Sir, there is not a Minister there. To whom am I talking ?

MR. DEPUTY CHAIRMAN : The Chief Whip is there.

PROF. G. RANGA : But the Chief Whip is not a Minister, Sir.

MR. DEPUTY CHAIRMAN : He will take notes and pass them on. Yes, go on.

SHRI S. MAHANTY : I am so much interrupted. Anyway my point at issue was though in principle it was unexceptionable, though I do not hold any special brief for monarchy in Kashmir, still what I pointed out was that this was motivated by theocratic ideas. Now, Sir, I will read out excerpts from a speech of Sheikh Abdullah in the Basic Principles Committee. Here, Sir, he says : "After the death of Prophet Islam, the Islamic history....."

PROF. G. RANGA : May I suggest Sir, that the House might be adjourned for a few minutes until some one of the Ministers is able to come here? Otherwise I do not think it is proper that the House should be asked to go on in this manner without anyone of the Ministers being here. It is not merely a debating society. We are one of the Houses of Parliament.

(At this stage the Leader of the Council entered the Chamber).

MR. DEPUTY CHAIRMAN : (To Shri Mahanty) Now, you go on. There he has come.